

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 2173
TO BE ANSWERED ON 23.09.2020

Use of Diesel Cars

2173. SHRI SHANMUGA SUNDARAM K:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has taken note of the fact that the Environment Pollution Prevention & Control Authority has made a plea before the Apex Court to stop the use of diesel cars in Delhi; and
- (b) if so, the details of the suggestions given by Central Pollution Control Board?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

(a): Environment Pollution (Prevention and Control) Authority- (EPCA) in report no. 76 titled "Report on implementation of the Graded Response Action Plan (GRAP) and learning from first smog emergency of 2017" submitted to the Hon'ble Supreme Court, mentioned about ban on all diesel vehicles through implementation of sticker system as one of the measures that can bring immediate relief during the smog episodes (**Annexure I**).

The matter was heard by the Hon'ble Supreme Court on 13.8.2018 and Union of India and SIAM informed about concurrence on the suggestion of implementation of color-coded system. The copy of the order passed by the Hon'ble Supreme is placed as **Annexure II**. Stickers are being affixed through vehicle manufacturers and their dealers but there is little progress with regard to old vehicles. Accordingly, EPCA in September 2019 had filed a Report No. 103 "Delay in implementation of colour-coded stickers on vehicles as directed by the Hon'ble Court vide its order dated 13.8.2018" in the Hon'ble Supreme Court (copy enclosed as Annexure III).

(b) The ban on operation of BS VI Diesel vehicles may not be required in view of the similar mass emission standards for particulate matter as that of petrol/ CNG vehicles.

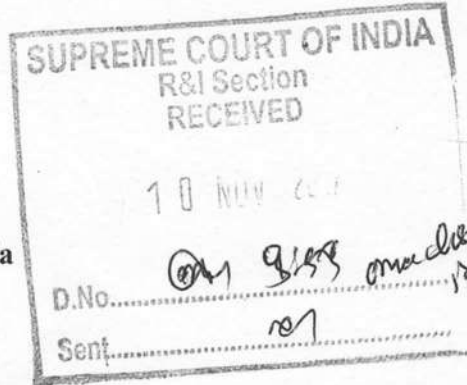
**ENVIRONMENT POLLUTION (PREVENTION & CONTROL) AUTHORITY
for the National Capital Region**

**Dr Bhure Lal
Chairman**

**EPCA-R/2017/L-57
November 09, 2017**

To:

**The Registrar General
Hon'ble Supreme Court of India
New Delhi**



Sub: Submission of Report on Air pollution in the matter of Writ Petition (C) No 13029 of 1985; M.C. Mehta v/s UOI & others

Dear Sir,

This is with reference to the Hon'ble Supreme Court hearing scheduled for November 13, 2017 in W. P. (C) No 13029 of 1985 M. C. Mehta v/s UoI & Others.

I am hereby enclosing the report of the Environment Pollution (Prevention & Control) Authority for the National Capital Region (EPCA), Report No 76 on implementation of the Graded Response Action Plan (GRAP) and learning from first smog emergency of 2017.

Kindly arrange to place the report before the Hon'ble Court on November 13, 2017.

Thanking you,

[Signature]
**(Bhure Lal)
Chairman, EPCA**

Environment Pollution (Prevention & Control) Authority for the National Capital Region

Report No. 76

November 10, 2017

Report on implementation of the Graded Response Action Plan (GRAP) and learning from first smog emergency of 2017

Background

In November 2016, Delhi had its worst smog emergency in 17 years. PM2.5 reached 14 times the standard on November 5, 2016 – a situation, which was both alarming and dangerous for human health. EPCA had filed an urgent report to the Hon'ble Supreme Court on the need for short-term emergency action and strict enforcement of Hon'ble Supreme Court directions for effective control of toxic and dangerous air pollution.

On November 10, 2016, the Hon'ble Court directed the Central Pollution Control Board and EPCA to frame smog alert system. The system was presented to the Hon'ble Court, based on the best experiences of such schemes in the world. On December 2, 2016 the Hon'ble Court asked the Ministry of Environment and Forests and Climate Change (MoEF&CC) to notify the plan. On January 12, 2017 the Graded Response Action Plan (GRAP) for NCR was notified.

Under GRAP, there are 4 stages of pollution – Moderate to Poor, Very Poor, Severe and Severe+ or Emergency and action are listed that need to be undertaken as the levels are breached. ***GRAP is designed as a response plan to rising pollution and not a substitute for long-term actions.***

Under the notification and directions for the Hon'ble Supreme Court the following system has been set up to implement GRAP:

1. Expansion of the air pollution monitoring network so that NCR is covered and there is information about the level of pollution and the impact on human health.
2. The Air Quality Index (AQI) has been established with links to the health advisory. The Index automatically takes the readings of the connected stations and puts out a daily index on the state of pollution. By October

2017 25 stations had been linked (<https://app.cpcbcr.com/AQI/>) and it is expected that by the end of December another 20 stations will be added in Delhi and UP and by end of January another 8 stations from Haryana.

3. A task force, headed by CPCB has been set up to meet regularly (daily during the high pollution period) to assess the pollution levels and to deliberate with the officials of the Indian Metrological Department (IMD) on forecasts. This task force, in turn informs, EPCA on recommendations for action.
4. It has been agreed that between March to October, when pollution levels are low, the measures listed under the *Moderate to Poor* category would be in effect.
5. In this period, EPCA held a number of meetings in Delhi and in cities of NCR to apprise officials of GRAP and to ensure that they understand the need for preparedness as pollution rises (**see attached minutes January 20 to November 7, 2017**).

2. Status of implementation of GRAP: October 2017 to current

1. On October 17, 2017 EPCA decided to impose the “**Very Poor and Severe**” Category AQI in NCR. The levels of pollution were in the poor and very poor category, but this was done as a precautionary step in view of impending winter and inversion.
2. The decisions were taken and directives issued:
 - a. Closure of Badarpur Power Plant from October 17 to March 15;
 - b. Closure of Brick kilns that had not converted to cleaner zig zag technology;
 - c. Ban on the use of generator sets (in Delhi). The decision to ban generator sets in NCR could not be taken in view of the enormous electricity shortage.
 - d. Directions to start preparedness for actions on other measures like closure of hot mix plants, stone crushers, thermal power plants, parking fee enhancement, intensification of public transport etc.
3. Between October 17 and November 7, 2017, CPCB task force and EPCA convened regularly to assess the situation. There were huge representations for granting exemptions on use of diesel generator sets, including from BCCI, which were turned down. The only exemption granted was for the event organised by the Ministry of Food Processing because no alternative power could be provided. EPCA convened

meetings with power departments to issue guidelines to grant temporary connections so that generator set use can be stopped (see minutes of meeting held on October 31, 2017).

4. **On the morning of November 7, 2017**, CPCB task force informed EPCA that pollution levels had dipped alarmingly overnight and that the NCR and city were in the severe category.
5. **In the same day (November 7, 2017) the concentration of PM 2.5 in Delhi was 537 $\mu\text{/m}^3$ which is 9 times the 24-hour average standard. In the AQI the level was severe.** EPCA convened a meeting with all stakeholders and decided to issue the following directives to state governments of Delhi, Haryana, Rajasthan and Uttar Pradesh (see attached letters):
 - a. Closure of all brick kiln, other than those that have been certified to have converted to zig zag. As of date, not a single brick kiln has been verified. All brick kilns in NCR will be shut.
 - b. Closure of all hot mix plants
 - c. Closure of all stone crushers
 - d. Immediately intensify public transport service, by ensuring there are more buses on road, which are run with reliable service.
 - e. Immediately increase frequency of service, including deploying more coaches and introduction of lower fares during off peak hours during this severe period
 - f. All state pollution boards to immediately impose fines on all road constructing agencies where there are inadequate dust control measures. Taking the provision of C&D rules, which allow for penalty up to Rs 5 lakh for construction dust mismanagement, EPCA is directing for a fine of Rs 50,000 for penalty per day per stretch for road dust.
 - g. Intensification of mechanized road sweeper and sprinkling of water
 - h. Continue ban on generator sets in Delhi, with exceptions only as defined by DPCC for essential services
 - i. Immediate enhancement of parking fee by 4 times and deposit of additional funds in dedicated parking fund with municipalities
 - j. Immediate stop all use of unapproved fuels in Delhi and all use of coal and firewood in hotels and eateries
 - k. Intensify traffic management in all hot spots and increase deployment of traffic police across the city.

- l. Intensity the enforcement of non-destined goods traffic into Delhi by physically checking all vehicles and turning them back and putting out public announcement of the numbers turned back.
6. EPCA also informed the state governments that it was monitoring the situation carefully in coordination with the CPCB task force and would inform them of any further measures that would need to be taken. It took the view (as communicated to governments) that it would not direct for closure of schools. Instead it directed governments to inform schools to maintain a strict health advisory and to limit all exposure of children to outdoor activities.
7. **On November 8**, the level of pollution spiked further to $676 \mu/m^3$, which is 11 times the standard. EPCA directed Delhi governments to:
 - a. Stop entry of truck traffic into Delhi (except essential commodities)
 - b. Stop construction activities

It also directed Haryana, UP, Rajasthan to stop construction activities till further notice in the NCR districts.

1. **On November 9**, the CPCB-task force informed EPCA that weather conditions were expected to improve over the weekend (November 11-12) and so there was no need to advice on further action. EPCA took the view that the administrations already have a major challenge to implement the above directions, which would bring substantial benefits and therefore, given this information, no further directions would be issued. The situation remained the same at the time of filing this report in the Hon'ble Court (3 pm, November 10, 2017). It has also been agreed that in future, decisions for actions to be taken, will not depend on the AQI but on the concentration of pollutants.

4. Learnings from this First Smog Episode of 2017 and what needs to be done better to implement GRAP in such periods

There is no doubt that GRAP has provided an important framework for actions that need to be taken during pollution emergencies. Last year, 2016, when a similar situation had arisen, there was little information about the state of air pollution (monitoring stations were not available or online); there was confusion about the health impacts (health advisory was not linked to pollution AQI) and most importantly there was complete policy paralysis about the response actions (there was no list of what needed to be done by whom).

This year, within a matter of hours of pollution levels increasing to alarming levels, actions have been directed. All state governments have within 24 hours of receiving the directives have taken meetings and asked for compliance.

But this first 'use' of GRAP provides important learnings that must be immediately implemented to further strengthen the system for this remaining winter period:

1. **The need for better weather forecasts so that agencies have advance notice of the measures that need to be taken.** This year, the last information EPCA had on the prevailing weather conditions was on November 6, 2017. This did not provide any warning of the kind of anti-cyclonic weather disturbance that was happening in the upper circulatory system and the impending problems it would bring.

EPCA is now given to understand from weather experts, including IMD, that the situation of the past few days was unprecedented. Two air circulatory systems – one bringing pollutants from crop burning in Punjab and Haryana, (including according to one theory dust from multi-day dust storm in Iraq, Kuwait and Saudi Arabia) and the other bringing moisture from the east collided over Delhi region. This formed a cloud of pollutants, trapped in moisture, which combined with near calm wind conditions at the ground-level, suffocated the region.

EPCA had no advance warning of this weather conditions. It only has information about the current state of pollution through the real-time monitoring from the air quality index. But across the world, where such smog alert systems are in place, a robust and reliable weather forecasting system is essential for action.

EPCA is now working with the Ministry of Earth Science and IMD to see how this forecast and predictions can be improved. It will keep the Hon'ble Court informed about these developments.

2. **The need for a vastly strengthened system of health advisories to people to take preventive action.** Currently the system is web-based and information on the level of pollution (AQI) and health impacts is provided. But there is a need to have wider dissemination of this information to the general public, through APPs or other means.

EPCA will discuss this with MoEF&CC, CPCB and state governments to see how such a system can be put in place and will keep the Hon'ble Court informed.

3. **The need for deterrence so that implementation is strengthened.** It is clear that any direction is as good as its implementation. Given all the challenges of effective governance in our cities, it is clear we need a better system for the implementation of GRAP, during the pollution emergency periods. EPCA will discuss how stronger deterrence can be incorporated in GRAP and get back to the Hon'ble Court on the possible directives needed in this regard.
4. **The implementation of the Comprehensive Action Plan for Air Pollution Control for NCR (with the Hon'ble Court) urgently and with time-bound and accountable schedules. This long-term plan for pollution abatement is essential for GRAP to work.** This is the biggest Achilles heel of GRAP as without long-term and decisive measures to combat pollution, GRAP will remain weak. For instance:
 - a. Under GRAP (very poor and severe category) it is directed that governments must intensify public transport and also increase parking fees. These measures are recommended so that movement by private vehicles is reduced for pollution control. But effective implementation of this requires a greatly enhanced public transport system. Currently, in Delhi, there are fewer buses on road than there were 3 years ago. The situation across NCR is also very unsatisfactory.
 - b. Under GRAP (very poor category) generator sets are banned. But there is a huge power shortage (not in terms of generation but supply) in the districts of NCR. Therefore, mandating this will not work.
5. **The need to include further measures that can bring immediate relief during the smog episodes.** The fact is that while crop burning from Punjab and Haryana is a contributory factor it is not the only problem during winter in this region. Last year adverse weather and lack of long-term action resulted in similar smog episodes during December and January. So, there may be a need for additional emergency measures like:

- a. Closure of all coal based thermal plants and industries in the region. Currently, the Supreme Court has imposed a ban on pet coke and FO, but there may be a requirement to temporarily halt all other air polluting sources during peak smog periods.
- b. Ban on all diesel vehicles on roads/and or stickers of fuel and age on all vehicles through PUC so that based on level of threat, categories of vehicles can be prohibited from plying. This however, will require intervention from the relevant ministries so that the stickers are tamper-proof.

EPCA will discuss these and more such measures with MoEF&CC and the CPCB task force next week and inform the Hon'ble Court of any directions required.

ITEM NO.54

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(1) IN RE: REPORT NO. 71 AND 78 SUBMITTED BY EPCA (REGARDING COMPREHENSIVE ACTION PLAN FOR AIR POLLUTION CONTROL AND SUPPLEMENTARY REPORT ON THE COMPREHENSIVE ACTION PLAN WITH TIMELINES)

(2) IA NOS. 112348 AND 112352/2018 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON BEHALF OF TOYOTA KIRLOSKAR MOTORS PVT. LTD.)

WITH

W.P.(C) No. 1109/2017 (PIL-W)

(FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 119376/2017)

Date : 13-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE DEEPAK GUPTA

Mr. Harish N. Salve, Sr. Adv. (A.C.)[NP]

Ms. Aparajita Singh, Adv. (A.C.)

Mr. A.D.N. Rao, Adv.(A.C.)

Mr. Siddhartha Chowdhury, Adv.(A.C.)

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. A.N.S. Nadkarni, ASG
Ms. Pinky Anand, ASG
Mr. S.W.A. Qadri, Adv.
Mr. D.L. Chidanand, Adv.
Mr. Devasis Bharuka, Adv.
Ms. Suhasini Sen, Adv.
Mr. Ritesh Kumar, Adv.
Mr. Amit Sharma, Adv.
Mr. Rajesh Kr. Singh, Adv.

Mr. Raj Bahadur, Adv.
Ms. Snidha Mehra, Adv.
Mr. G.S. Makker, Advocate

Mr. Ajay Bansal, AAG
Mr. Anil Grover, AAG
Ms. Noopur Singhal, Adv.
Mr. Gaurav Yadava, Adv.
Ms. Veena Bansal, Adv.
Mr. Sanjay Kr. Visen, Advocate
Dr. Monika Gusain, Adv.

Mr. Abhishek, Advocate

Mr. S.S. Shamsbery, AAG
Mr. Amit Sharma, Adv.
Mr. Sandeep Singh, Adv.
Mr. Ankit Raj, Adv.
Ms. Nidhi Jaswal, Adv.
Ms. Indira Bhakar, Adv.
Ms. Ruchi Kohli, Advocate

Mr. B.V. Balramdas, Advocate

Ms. Anil Katiyar, Advocate

Dr. A.M. Singhvi, Sr. Adv.
Mr. Ranjit Kumar, Sr. Adv.
Mr. Sandeep Narain, Adv.
Mr. Avishkar Singhvi, Adv.
Ms. Anjali Agarwal, Adv.
for M/S S Narain And Co.

Mr. Rohit K. Singh, Advocate

Mr. Rohit Narayan, Advocate

Mr. Faisal Sherwani, Advocate

Mr. S.N. Terdel, Advocate

Mr. Akshat Hansaria, Adv.
Mr. Akash Chatterjee, Adv.

Mr. D.N. Goburdhun, Adv.
Ms. Pallavi Chopra, Adv.

112348 & 112352

Mr. Ashwini Mata, Sr. Adv.
Mr. Vijay Sondhi, Adv.
Mr. Nakul Sachdeva, Adv.
Mr. Aakasshan Sahay, Adv.
Ms. Nayamat Sistani, Adv.

IOCL

Mr. Rahul Narayan, Adv.
Ms. Mala Narayan, Adv.
Mr. Shashwat Goel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

REPORT NO. 71 AND 78

In Re: Stickers for vehicles

We have heard learned *amicus curiae* as well as learned Additional Solicitor General and learned counsel for SIAM.

The suggestion given by learned *amicus curiae* was to the effect that colour stickers should be placed on the windshield of the vehicles to give an indication of the nature of fuel being used.

The suggestion given by learned *amicus curiae* is acceptable both to learned Additional Solicitor General appearing on behalf of the Union of India as well as to learned counsel for SIAM.

It is agreed that a hologram based sticker of light blue colour should be used for petrol/CNG vehicles and a hologram based sticker of orange colour should be used for diesel vehicles.

Of course, this would be applicable only for the NCR Region.

It is submitted by learned counsel appearing on behalf of Toyota Kirloskar Motors Pvt. Ltd. that so far as strong hybrid vehicles are concerned, they should fall on the same category as electric vehicles.

Learned Additional Solicitor General may consider providing for a green colour sticker for strong hybrid vehicles. A decision in this regard may be taken within two weeks.

In the meanwhile, the decision for stickers of light blue colour and orange colour should be implemented in the NCR Region by 2nd October, 2018 latest.

In re: Recommendation Nos.2.2.1 and 2.2.2

As regards, Recommendation Nos.2.2.1 and 2.2.2, list the matter on 17th August, 2018.

IA NOS. 112348 AND 112352/2018 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON BEHALF OF TOYOTA KIRLOSKAR MOTORS PVT. LTD.)

In view of the order passed above, these applications are disposed of.

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
COURT MASTER

ITEM NO.54

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(3) IN RE: REPORT NOS. 86 AND 88 SUBMITTED BY EPCA
(REGARDING STATUS OF FUNDS AND HYDROGEN FUEL-CELL BUSES)

Date : 13-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE DEEPAK GUPTA

Mr. Harish N. Salve, Sr. Adv. (A.C.)[NP]

Ms. Aparajita Singh, Adv. (A.C.)

Mr. A.D.N. Rao, Adv.(A.C.)

Mr. Siddhartha Chowdhury, Adv.(A.C.)

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. A.N.S. Nadkarni, ASG
Ms. Pinky Anand, ASG
Mr. S.W.A. Qadri, Adv.
Mr. D.L. Chidanand, Adv.
Mr. Devasis Bharuka, Adv.
Ms. Suhasini Sen, Adv.
Mr. Ritesh Kumar, Adv.
Mr. Amit Sharma, Adv.
Mr. Rajesh Kr. Singh, Adv.
Mr. Raj Bahadur, Adv.
Ms. Snidha Mehra, Adv.
Mr. G.S. Makker, Advocate

Mr. Ajay Bansal, AAG
Mr. Anil Grover, AAG
Ms. Noopur Singhal, Adv.
Mr. Gaurav Yadava, Adv.
Ms. Veena Bansal, Adv.

Mr. Sanjay Kr. Visen, Advocate
Dr. Monika Gusain, Adv.

Mr. Abhishek, Advocate

Mr. S.S. Shamsbery, AAG
Mr. Amit Sharma, Adv.
Mr. Sandeep Singh, Adv.
Mr. Ankit Raj, Adv.
Ms. Nidhi Jaswal, Adv.
Ms. Indira Bhakar, Adv.
Ms. Ruchi Kohli, Advocate

Mr. B.V. Balramdas, Advocate

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Mr. Ranjit Kumar, Sr. Adv.
Mr. Sandeep Narain, Adv.
Mr. Avishkar Singhvi, Adv.
Ms. Anjali Agarwal, Adv.
for M/S S Narain And Co.

Mr. Rohit K. Singh, Advocate

Mr. Rohit Narayan, Advocate

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112348 & 112352

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Mr. Nakul Sachdeva, Adv.
Mr. Aakasshan Sahay, Adv.
Ms. Nayamat Sistani, Adv.

IOCL

Mr. Rahul Narayan, Adv.
Ms. Mala Narayan, Adv.
Mr. Shashwat Goel, Adv.

UPON hearing the counsel the Court made the following

O R D E R

**IN RE: REPORT NOS. 86 AND 88 SUBMITTED BY EPCA
(HYDROGEN FUEL-CELL BUSES)**

Pursuant to our order dated 23rd July, 2018, a positive affidavit has been filed by the Indian Oil Corporation Ltd..

It is stated in the affidavit that a study is being carried out by Indian Oil Corporation Ltd. for using a mixture of hydrogen and CNG as fuel for buses. It is further stated that the study will take about six months or so with implementation thereafter as a pilot project. It is also stated in the affidavit that an amount of Rs.14 crores would be required for implementing the project towards capital expenditure.

Since there is a sufficient amount lying in the Environment Compensation Charge (ECC), an amount of Rs.15 crores may be sanctioned to the Indian Oil Corporation Ltd. for carrying out its study and the pilot project.

List the matter on 28th November, 2018.

**(SANJAY KUMAR-I)
AR-CUM-PS**

**(KAILASH CHANDER)
COURT MASTER**

ITEM NO.54

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(4) IA NO. 47751/2017 (APPLN. FOR VACATION OF STAY GRANTED VIDE ORDER DT. 30.4.2010 ON B/O DIRECTORATE OF ESTATES)

Date : 13-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE DEEPAK GUPTA

Mr. Harish N. Salve, Sr. Adv. (A.C.) [NP]

Ms. Aparajita Singh, Adv. (A.C.)

Mr. A.D.N. Rao, Adv. (A.C.)

Mr. Siddhartha Chowdhury, Adv. (A.C.)

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. A.N.S. Nadkarni, ASG
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Mr. S.N. Terdel, Advocate

Mr. Akshat Hansaria, Adv.
Mr. Akash Chatterjee, Adv.

Mr. D.N. Goburdhun, Adv.
Ms. Pallavi Chopra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The application is dismissed.

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
COURT MASTER

EPCA Report No 103

Special Report: Delay in implementation of colour-coded stickers on vehicles as directed by the Hon'ble Court vide its order dated 13.8.2018

September 25, 2019

1. Background

This matter is regarding the placement of stickers on all vehicles in NCR, which would be colour coded based on the fuel used. This colour-coding of vehicles would then be used to identify vehicles that run on diesel fuel and during high pollution days, these vehicles could be asked to stop plying on roads.

13.8.2018: The Hon'ble Supreme Court directed

"the suggestion given by the amicus curiae was to the effect that colour stickers should be placed on the windshield of vehicles to give an indication of the nature of fuel being used. The suggestion given by the learned amicus curiae is acceptable to both the learned Additional Solicitor General appearing on behalf of the Union of India as well as to the learned counsel for SIAM.

It is agreed that a hologram sticker of light blue colour should be used for petrol/CNG vehicles and a hologram based sticker of orange colour should be used for diesel vehicles.

This would be applicable only for the NCR region.

*The decision for sticker of light blue and orange colour should be implemented in the NCR region by October 2, 2018 latest."*¹

10.10.2018: Matter was heard again and Hon'ble Court noted progress was being made to amend the Motor Vehicles (High Security Registration Plates) Order 2001 and that necessary steps would be taken to give wide publicity to the stickers and procedures for implementing the amendments that are proposed.

¹The issue of green sticker for strong hybrid vehicles similar to that for battery vehicles was raised by Toyota Kirloskar Motors and subsequently the matter was dismissed on 10.10.2018.

10.12.2018: The Hon'ble Court noted that the Learned ASG had placed on record the new amendment to the Central Motor Vehicles Rules 1989 issued vide GSR 1162 (E) dated 4th December and a statutory order SO 6052 (E) dated 6th December 2018. This was done in compliance with the orders of the Hon'ble Court. The issue of stickers for vehicles was disposed of with the direction that any challenge to the validity of the notification would lie only in this court and not in any other court.

2. Progress made to implement colour-coded stickers

The Ministry of Road Transport and Highways (MoRTH) on December 4, 2018 (GSR 1162 (E) and on December 6, 2018 (SO 6052 (E)) issued directions to implement colour-coded stickers on old and new vehicles as the third sticker of the High Security Registration Plate (HSRP). The key elements of this draft, which lays out the colour and size and type of the colour coded third registration plate are as follows (see Annexure 1 and 2):

On existing vehicles:

1. HSRP, including third registration mark *may be* supplied and affixed by the dealer of the vehicle manufacturers

And/Or

2. The *manufacturers or suppliers of HSRP*, if so authorised by the state concerned, *may also* supply HSRP including third registration mark on old vehicles

The dealer of the vehicle manufacturers *may also* affix such plates, supplied by the vehicle manufacturers, on old vehicles.

For new vehicles:

The HSRP including the third registration mark, wherever required, *shall be* supplied by the vehicle manufacturers along with the vehicle manufactured on or after April 1, 2019 to their dealers and dealers shall place a mark of registration on such plates and affix them on the vehicles.

The notification also sets out the details of the registration – make, type, font and colour and procedure for ensuring its manufacture and placement.

The background colour for the self-destructive type chromium based hologram sticker for diesel shall be orange; light blue for petrol and CNG and for all other vehicles it would be grey (see below):



EPCA called meeting on **January 31, 2019** and in March 11, 2019 to ensure implementation of the directions of the Hon'ble Court and to resolve issues that were outstanding. Based on this on **March 11, 2019**, Chairman EPCA wrote to NCR state transport commissioners informing them of the position of the Government of India that without the link to HSRP it would not be possible to provide the legislative framework for implementation of the colour-coded fuel-based stickers, which were required as per the suggestions of the Amicus and the directions of the Hon'ble Supreme Court. By linking the colour-coded sticker to HSRP, the chances of fraud in issuing the sticker was also sought to be minimized.

EPCA issued the following directions for implementation.

1. Implementation in the case of new vehicles in Delhi and Haryana as of April 1, 2019

State transport authorities informed EPCA that new cars that are being registered in Delhi and Haryana are provided with colour-coded stickers. The representative of SIAM concurred with this view. EPCA therefore, noted that there is no problem in implementation in this case. The only difference is that the compliance will be through vehicle manufacturers and or their dealers and that they will set up a procedure to ensure that this is done as per the notification.

2. Implementation in UP and Rajasthan for new vehicles as of April 1, 2019

It was agreed that the Rajasthan and UP state transport departments shall direct vehicle manufacturers to comply with the MoRTH notification dated 6.12.2018 as of April 1, 2019.

3. Implementation for existing vehicles with or without HSRP

It was agreed that the notification provides different options to implement the directions in the case of existing/old vehicles, which are large in number. It provides that the dealers of the vehicle manufacturers may also affix such plates, supplied by the vehicle manufacturers; It also provides that manufacturers or suppliers of high security registration plates, if so authorized by the state concerned, may also supply high security registration plate, including the third registration mark on old vehicles after placing the registration mark.

In other words, there are different options available to the state transport authorities and vehicle manufacturers to ensure implementation of these directions. The states were directed to ensure compliance based on the above options (see Annexure 3 for EPCA letter), without further delay by either directing OEMs/vehicle manufacturers to affix HSRP or by appointing an authorised dealer for HSRP.

On **June 26, 2019**, MoRTH wrote to all transport secretaries of the NCR states explaining the procedures and directing them to ensure compliance of the above directions of the Hon'ble Supreme Court and to ensure colour coded stickers were placed in new and old vehicles (See Annexure 4).

On **June 27, 2019**, EPCA convened a meeting to review implementation and found that NCR states were unclear how they should price the HSRP (including the colour-coded stickers) that would be affixed on old vehicles. They said that while in new vehicles (registered post April 2019), vehicle manufacturers (OEMs) were absorbing the cost of the HSRP (including third registration/colour coded sticker), the price for HSRP for old vehicles was not apparent and this was leading to problems. EPCA requested MoRTH to resolve this, based on the existing rates.

It also directed transport departments to issue public notice to owners of existing vehicles to go to dealers/manufacturers and to get the stickers and HSRP fixed on their vehicles by October 2019 (see Annexure 5).

3. Compliance status as of September 2019

EPCA convened a meeting on September 19, 2019 to take stock of compliance of this direction of the Hon'ble Supreme Court in wake of the impending winter season.

Status as of September 19, 2019

	State	
1	Haryana (Annexure 6a-e)	<p>On 31.10.2018 it directed that registration/fitness certificate should not be issued to new/old vehicles unless HSRP by authorised vendor is affixed on the vehicle. If any vehicle is found plying with HSRP it would be challaned as per section 177 of CMVA</p> <p>On 14.11.2018 it directed that pursuant to the orders of the Hon'ble Supreme Court, hologram based colour stickers would be placed on new vehicles of Haryana NCR registered on or after 2.10.2018 (public notices were issued as well).</p> <p>On 29.12.2018 it notified the price for the HSRP for different category of vehicles (6d) – Rs 405.71 for light motor vehicles/passenger cars+3rd sticker</p> <p>By 19.9.2019, over 2,50,000 vehicles registered between 14.11.2018 and 18.9.2019 had been given colour-coded stickers. Of this, 105,928 vehicles were diesel.</p> <p>The state has, as yet, not issued any directions for vehicle registered before 2.10.2018 as per the information given to EPCA.</p>
	UP (annexure 7)	<p>Informed EPCA as follows:</p> <p>a. New vehicles were being issued HSRP (including colour coded third plate) through OEMs and their dealers</p> <p>b. On September 20, 2019 the transport department has sent a proposal to the government that even for old vehicles, manufactured before April 1, 2019, the OEMs and their dealers would be required to put the HSRP and colour coded sticker.</p>
	Rajasthan (Annexure 8)	<p>Informed EPCA as follows:</p> <p>a. New Vehicles are being issued HSRP (including colour</p>

		<p>coded third plate) through OEMs and their dealers.</p> <p>b. For old vehicles, state government issued tender for this work but the bidder took the matter to Court. The court decision has been received and now bid has been opened and process of finalisation of bidder is in process.</p>
	Delhi (Annexure 9 a-b)	<p>The January 29, 2019 Delhi Transport Department plan for implementation says that the transport department has issued a termination notice to its vendor M/S Rosemerta HSRP ventures and has initiated a process for appointment of new vendor. The vendor has obtained a stay from the Arbitrator, the award of which is awaited.</p> <p>However, based on the December notification of MoRTH, all new vehicles would be given HRSP by the vehicle manufacturers (OEMs) and their dealers.</p> <p>On September 3, 2019 it has written to the MoRTH asking it to amend its GSR/CMVR to substitute the words, <i>dealer may to dealer shall</i> and to fix a reasonable maximum rate for HSRP and colour stickers to be charged by dealers of old vehicles.</p> <p>It also informed EPCA that its tenders (issued twice) for new manufacturer of HSRP have not succeeded.</p> <p>Therefore in Delhi: Vehicles registered as of April 1, 2019 are being issued HSRP (including colour coded number plate) by OEMs and their dealers</p> <p>The issue of old vehicles is still pending.</p>

The issue of pricing for HSRP was discussed at the EPCA meeting on 19.9.2019 (see Annexure 10 for list of participants). Joint Secretary, MoRTH explained that the market price discovery was the best way to fix the maximum rate of HSRP (including colour sticker) for old vehicles. The range of price is between what existed in in Delhi (before the cancellation of the tender for the concessionaire) of Rs 228 (without colour coded sticker) and what has been

agreed in Haryana of Rs 405.71. However, state governments are concerned that the scale of the business is enormous and that without guidance on the price, it will be difficult to ensure that customers are not charged unreasonable amounts by the manufacturers or the OEM/dealers. ***This is leading to a stalemate and is resulting in the non-compliance of the critical directions of the Hon'ble Supreme Court – critically necessary for the upcoming winter pollution season.***

4. Recommendations for the consideration of the Hon'ble Court

The directions of the Hon'ble Court are being complied with in all NCR states as far as vehicles registered as of April 1, 2019 are concerned. Vehicle manufacturers (OEMs) and their dealers are issuing the HSRP (including the third colour coded number plate) at the time of registration of new vehicles.

However, there is little movement on the matter of affixing HSRP (and colour coded stickers as the third plate) on older vehicles. This is crucial as it is well understood that large numbers of **diesel vehicles** have been registered and continue to ply in NCR, which is greatly contributing to pollution. ***The objective of the sticker scheme was to identify diesel vehicles, which could be taken off the road during high pollution days. This is a common global practice and has been effective in controlling pollution emergencies.***

MoRTH, through the notifications has provided the legislative framework for implementing the scheme. The notifications provide flexibility to state governments to ensure execution – either through OEMs and their dealers or through authorised manufacturers of HSRP.

However, there has been less than satisfactory progress in affixing stickers on vehicles registered before 1.4.2019. This is despite all the efforts of MoRTH and EPCA.

EPCA has no option but to approach the Hon'ble Court to seek an urgent direction to the states of Delhi, Haryana, Rajasthan and UP to comply with the order of this Hon'ble Court dated 13.8.2018 by November 1, 2019.

This will ensure that during the high-pollution days of the upcoming winter, colour-coded stickers are used to identify diesel vehicles and restraints are put on their movement.



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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सड़क परिवहन और राजमार्ग मंत्रालय

अधिसूचना

नई दिल्ली, 4 दिसम्बर, 2018

सा.का.नि.1162(अ).— केन्द्रीय मोटर यान नियम, 1989 का और संशोधन करने के लिए कतिपय नियमों का प्रारूप, मोटर यान अधिनियम, 1988 (1988 का 59) की धारा 212 की उपधारा (1) की अपेक्षानुसार, भारत सरकार के सड़क परिवहन और राजमार्ग मंत्रालय की अधिसूचना संख्यांक सा.का.नि. 365(अ) तारीख 10 अप्रैल, 2018 द्वारा भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में प्रकाशित किए गए थे, जिसमें उन सभी व्यक्तियों से, जिनके उनसे प्रभावित होने की संभावना थी, उस तारीख से, जिसको प्रारूप नियमों वाले राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थी, तीस दिन की अवधि के अवसान से पूर्व आक्षेप और सुझाव आमंत्रित किए गए थे ;

और उक्त राजपत्र अधिसूचना की प्रतियां जनता को तारीख 10 अप्रैल, 2018 को उपलब्ध करा दी गई थीं ;

और उक्त प्रारूप नियमों की बाबत जनता से प्राप्त आक्षेपों और सुझावों पर केंद्रीय सरकार द्वारा सम्यक रूप से विचार कर लिया गया है ;

अतः, अब केन्द्रीय सरकार, मोटर यान अधिनियम, 1988 (1988 का 59) की धारा 110 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय मोटर यान नियम, 1989 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. संक्षिप्त नाम और प्रारम्भ-

(1) इन नियमों का संक्षिप्त नाम केन्द्रीय मोटर यान (सोलहवां संशोधन) नियम, 2018 है।

(2) ये 1 अप्रैल, 2019 से प्रवृत्त होंगे।

2- केन्द्रीय मोटर यान नियम, 1989 (जिसे इसमें इसके पश्चात् उक्त नियम कहा गया है) के नियम 50 के, उप-नियम (1) में,-

(i) पहले परन्तुक के स्थान पर निम्नलिखित रखा जायेगा, अर्थात् :-

"परन्तु डीलरों को, जहाँ कहीं अपेक्षित हो, तीसरे रजिस्ट्रीकरण चिन्ह सहित अति सुरक्षा रजिस्ट्रीकरण प्लेट का प्रदान यान विनिर्माताओं द्वारा 1 अप्रैल, 2019 को या उसके पश्चात् निर्मित सभी यानों के साथ की जायेगी और डीलर ऐसे प्लेटों पर रजिस्ट्रीकरण चिन्ह बनाएंगे और उसे यान पर लगाएंगे।

परन्तु यह और कि यान विनिर्माताओं के डीलर भी पुराने यानों पर यान विनिर्माताओं द्वारा दी गई ऐसी प्लेटों को उस पर रजिस्ट्रीकरण का चिन्ह बनाने के पश्चात् लगा सकते हैं।";

(ii) दूसरे परन्तुक में "और" शब्द के स्थान पर "भी" शब्द रखा जावेगा।

3- उक्त नियमों के, नियम 124 के उप-नियम (4) के सारणी में क्रम संख्या 21 और उससे सम्बंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्या अन्तः स्थापित की जाएगी :-

"22	अति सुरक्षा रजिस्ट्रीकरण प्लेट	नियम 50	1 अप्रैल, 2019".
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[फा. सं. आर.टी.-11028/01/2018-एम.वी.एल.]

प्रियांक भारती, संयुक्त सचिव

टिप्पण:- मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में अश्विगूचना सं. सा.का.नि. 590(अ), तारीख 2 जून, 1989 द्वारा प्रकाशित किए गए थे और अंतिम संशोधन सा.का.नि. सं. 1151(अ), तारीख 29 नवंबर, 2018 द्वारा किया गया।

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 4th December, 2018

G.S.R. 1162(E).—Whereas, the draft of certain rules further to amend the Central Motor Vehicles Rules, 1989 were published, as required by sub-section (1) of section 212 of the Motor Vehicles Act, 1988 (59 of 1988), vide notification of the Government of India in the Ministry of Road Transport and Highways number G.S.R. 365(E), dated the 10th April, 2018, in the Gazette of India, Extraordinary, Part II, Section (3), Sub-section (i), inviting objections and suggestions from all persons likely to be affected thereby before the expiry of the period of thirty days from the date on which copies of the Official Gazette containing the draft rules were made available to the public;

And whereas, copies of the said Gazette notification were made available to the public on the 10th April, 2018;

And whereas, the objections and suggestions received from the public in respect of the said draft rules have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by section 110 of the Motor Vehicles Act, 1988 (59 of 1988), the Central Government hereby makes the following rules further to amend the Central Motor Vehicles Rules, 1989, namely:-

1. Short title and commencement:-

(1) These rules may be called the Central Motor Vehicles (Sixteenth Amendment) Rules, 2018.

(2) They shall come into force w.e.f 1st April, 2019.

2. In the Central Motor Vehicles Rules, 1989 (hereinafter referred to as the said rules), in rule 50, in sub-rule (1),-

(i) for the first proviso, the following provisos shall be substituted, namely:-

"Provided that the High Security Registration Plate including the third registration mark, wherever required, shall be supplied by the vehicle manufacturers along with the vehicles manufactured on or after the 1st day of April, 2019 to their dealers and dealers shall place a mark of registration on such plates and affix them on the vehicle.

Provided further that the dealers of the vehicle manufacturers may also affix such plates, supplied by the vehicle manufacturers, on old vehicles after placing the registration mark of registration thereon”;

(ii) in the second proviso, for the word “further”, the word “also” shall be substituted.

3. In the said rules, in rule 124, in sub-rule (4), in the TABLE after serial number. 21, and the entries relating thereto, the following serial number shall be inserted, namely: –

“22	High Security Registration Plate	Rule 50	1 st April, 2019”.
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[No. RT-11028/01/2018-MVL]

PRIYANK BHARTI, Jt. Secy.

Note.- The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* notification number G.S.R. 590(E), dated the 2nd June, 1989 and last amended *vide* notification number G.S.R. 1151 (E), dated the 29th November, 2018.

**MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
NOTIFICATION**

New Delhi, the 6th December, 2018

S.O. 6052(E).—Whereas, the Central Government is of the opinion that it is necessary and expedient in the public interest to notify that the process used by a manufacturer in regard to a high security registration plate for a motor vehicle shall conform to certain standards with reference to the Central Motor Vehicles Rule, 1989;

Now, therefore, in exercise of the power conferred by the sub-section (3) of section 109 of the Motor Vehicles Act, 1988 (59 of 1988) and in supersession of the Motor Vehicles (New High Security Registration Plates) Order, 2001, except as respect things done or omitted to be done before such supersession, the Central Government hereby makes the following order to specify such standards, namely:—

ORDER

1. Short title and commencement:-

- (1) This Order may be called as the Motor Vehicles (High Security Registration Plates) Order, 2018.
- (2) It shall come into force on the 1st day of April, 2019.

3. Application. —This Order shall apply to motor vehicles as defined in clause (28) of section 2 of the Motor Vehicles Act, 1988 (59 of 1988).

4. A vehicle manufacturer shall comply with the following procedure in regard to High Security Registration Plates (HSRP) for a new vehicle to be sold on or after 1st April, 2019 namely:-

- (a) The type approved High Security Registration Plates including the third registration mark, shall be supplied by the vehicle manufacturers to their dealers, who shall place a mark of registration on such plates and affix them on the automobiles.
- (b) A manufacturer of the motor vehicles shall ensure that the requisite infrastructure required for placing the mark of registration on the security licence plates and printing the third registration plate are available with their dealers.
- (c) The cost of high security registration plate and its affixture on the vehicle after placing the mark of registration shall be included in the price of the new vehicle and no additional or itemised cost shall be charged from the vehicle purchaser by the dealer for the same.

5. (i) For the affixation of HSRP on existing vehicles, the high security registration plate including the third registration mark may be supplied and affixed by the dealers of the vehicle manufacturers after placing the mark of registration thereon.

(ii) The manufacturers or suppliers of high security registration plates, if so authorised by the state concerned, may also supply the high security registration plate including the third registration mark on old vehicles after placing the registration mark.

6. A manufacturer of the motor vehicles and their dealers or the manufacturers or suppliers of high security registration plates shall comply with the following specifications, namely:—

- (i) The high security registration plates shall have a certificate from the Central Road Research Institute, New Delhi or any one of the testing agencies authorised by the Central Government under rule 126 of the Central Motor Vehicles Rules, 1989.
- (ii) The Registration Plate shall conform to the specifications spelt out in rule 50 of the Central Motor Vehicles Rules, 1989.
- (iii) The Registration Plate shall be guaranteed for imperishable nature for a period mentioned in rule 50 of the Central Motor Vehicles Rules, 1989 and in case of damage or withering due to natural usage before such period, it shall be replaced by the motor vehicles manufacturer or their dealers in respect of vehicles mentioned under para 4 above, or the licence plate manufacturer or suppliers or their dealers, as the case may be, in other cases.
- (iv) The replacement for any existing registration plate may be made by the motor vehicles dealers or the authorised high security registration plate manufacturer or supplier, only after ensuring that the old plate has been surrendered and destroyed.

- (v) (a) To protect against counterfeiting, a chromium-based hologram of the size 20 mm x 20 mm shall be applied by hot stamping on the top left-hand corner of the plate in both front and rear plates.
(b) The hologram shall contain CHAKRA in blue colour as specified in the Annexure appended to this Order.
- (vi) The permanent identification number of minimum 10 digits shall be laser branded into the reflective sheeting on the bottom left-hand side of the registration plate with the letter size being 5 mm:

Provided that the permanent consecutive identification number shall be preceded by two alphabets representing the name of the vendor or the manufacturer or the supplier, as the case may be, for whom the type approval certificate shall be issued by the test agencies:

Provided further that the test agencies specified in column (2) of the Table below shall use the alphabets specified in column (3) and (4) of the said Table as under:—

Table			
Sl. No.	Name of Test Agency	First Alphabet	Second Alphabet
(1)	(2)	(3)	(4)
1.	Automotive Research Association of India, Pune	A to H	A to Z
2.	Central Road Research Institute, New Delhi	I to P	A to Z
3.	Vehicles Research Development Establishment, Ahmednagar	Q to S	A to Z
4.	International Centre for Automotive Technology, Manesar	T to V	A to Z
5.	Central Institute of Road Transport, Pune	X	A to Z
6.	Global Automotive Research Centre, Chennai	Y	A to Z:

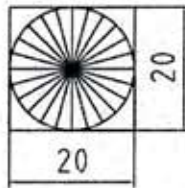
Provided also that the height of the digits shall be 5mm for the front and rear registration plates and shall be 2.5 mm for the third registration plate, which shall be in the form of a sticker.

- (vii) (a) The hot stamping film to be applied on the letters or numerals of the licence number shall bear the inscription "INDIA".
(b) The letters "INDIA" shall be in blue colour with the font size of 10 (Ten) in Type Arial Bold script at 45 degrees' inclination with sequential lines being the mirror image of the other.
- (viii) (A) The third registration plate in the form of a self-destructive type chromium based hologram sticker shall be of the size of 100 mm x 60 mm is to be affixed on the inner side of left hand corner of windshield of the vehicle.
(B) The sticker shall be required to be a diffraction foil film with high reflective index and shall have the chromium based hologram embedded.
(C) The details on the sticker shall be-
 - (a) Name of registering authority;
 - (b) registration number of the vehicle;
 - (c) laser branded permanent identification number; and
 - (d) Date of first registration of the vehicle.
 (D) On the bottom of the right corner of the sticker, the chromium based hologram of size of 10 mm x10 mm shall be embedded and in the said sticker the registration number of the vehicle shall be in the centre with a letter size of 10 mm in height.
(E) The laser branded permanent identification number shall come in the bottom left side of the sticker with numeral size being 2.5mm.
(F) A depiction of the sticker shall be as specified in the Annexure appended to this Order.
- (ix) (a) The background colour for the self-destructive type chromium based hologram sticker for the Diesel vehicles shall be Orange and it shall be Light Blue for the Petrol and CNG vehicles.
(b) For all other vehicles, the background shall be of grey colour.
- (x) A proper record of the registration plates issued should be maintained on a daily basis by manufacturer of motor vehicle or dealer.

- (xi) The unique high security registration plate shall be linked electronically to the vehicle after its affixture on the vehicle on registration.
- (xii) The complete record of all the security features in their possession shall be maintained by manufacturer of motor vehicle or dealer which may be audited by the concerned testing agencies from time to time.
- (xiii) The manufacturer of a motor vehicle shall exercise complete control over all the security features in their possession and shall be responsible for the use of any of the security feature on registration plate in the open market either by themselves or by any other person on their behalf.
- (xiv) The manufacturer of a motor vehicle shall not be authorized to sell incomplete plates or the security features separately to anyone:
Provided that they shall be authorised to replace the third number plate in form of the self-destructive tape sticker for the already registered vehicles as the case may be as per specification specified in sub-para (ix).
- (xv) The type approval certificate issued shall be liable for suspension or cancellation by the concerned testing agency for failure to comply with these provisions.

ANNEXURE

1. HOLOGRAM (FRONT AND REAR REGISTRATION PLATE)



2. STICKER (THIRD REGISTRATION PLATE)



[F. No. RT-11028/01/2018-MVL]

PRIYANK BHARTI, Jt. Secy.

ENVIRONMENT POLLUTION (PREVENTION & CONTROL) AUTHORITY
for the National Capital Region

Dr. Bhure Lal
Chairman

EPCA-R/2019/L-09
March 11, 2019

Dear Sir,

EPCA convened a meeting on March 5, 2019 to discuss the implementation plan for color coded fuel-based stickers in new vehicles in Delhi-NCR from April 1, 2019 and in existing vehicles before onset of next winter season, that is October 15, 2019.

As you are aware, MoRTH has issued notification dated 6.12.2018 with regard to supply and affixing of High Security Registration Plates (HSRP) and third registration mark (colored chromium-based hologram stickers) for new vehicles sold on or after 1st April 2019 and for old vehicles. This notification provides the legislative framework for ensuring compliance.

I am providing a quick recap of discussions of the meeting and further actions required to be taken by Central Ministry of Road Transport and Highways (MoRTH), State Transport Authorities and vehicle manufacturers (OEMs and their dealers) to adhere to timelines.

The said notification states that in case of new vehicles sold on or after April 1, 2019, vehicle manufacturers are responsible for supply of type approved HSRP including third registration mark (colored chromium based hologram stickers) to their dealers and dealers shall place a mark of registration on such plates and affix them on automobiles.

In case of old vehicles, HSRP including third registration mark may be supplied and affixed by dealers of vehicle manufacturers after placing a mark of registration or by manufacturers or suppliers of HSRP if so authorized by the state concerned.

In the meeting Mr Vishnu Mathur, DG, SIAM had put on record the objection of his association that the notification is for all India, while the need for colour coded stickers was only for NCR. This will create complications and may delay the He further contended that HSRP should be delinked from colour-coded stickers and that vehicle manufacturers have not been given sufficient time to prepare for the implementation of the MoRTH notification.

However, this position was rebutted by Joint Secretary, MoRTH who explained that the draft notification had been placed before the Hon'ble Supreme Court in August 2018. He also explained that without the notification, it would not be possible to provide the legislative framework for implementation of the colour-coded fuel-based stickers, which were required as per the suggestions of the Amicus and the directions of the Hon'ble Supreme Court. By linking the colour-coded sticker to HSRP, the chances of fraud in issuing the sticker are also sought to be minimized.

Cont...2

(15)

ENVIRONMENT POLLUTION (PREVENTION & CONTROL) AUTHORITY
for the National Capital Region

-: 2:-

EPCA agreed that it was critical to now implement the notification as any further delay would derail efforts to ensure that vehicles had colour-coded, fuel-based stickers before the onset of the next winter, when pollution levels peak. Also, its reading of the notification dated 6.12.2018, makes it clear that it provides options and flexibility to move ahead for successful implementation.

Based on this, the following is the status and directions for implementation.

1. Implementation in the case of new vehicles in Delhi and Haryana

State transport authorities informed EPCA that new cars that are being registered in Delhi and Haryana are provided with color coded stickers. The representative of SIAM concurred with this view.

EPCA therefore, noted that there is no problem in implementation in this case. The only difference is that the compliance will be through vehicle manufacturers and or their dealers and that they will set up a procedure to ensure that this is done as per the notification.

2. Implementation in UP and Rajasthan for new vehicles as of April 1, 2019

It was agreed that the Rajasthan and UP state transport departments shall direct vehicle manufacturers to comply with the MoRTH notification dated 6.12.2018 as of April 1, 2019.

3. Implementation for existing vehicles with or without HSRP

It was agreed that the notification provides different options to implement the directions in the case of existing/old vehicles, which are large in number.

It provides that the dealers of the vehicle manufacturers may also affix such plates, supplied by the vehicle manufacturers; It also provides that manufacturers or suppliers of high security registration plates, if so authorized by the state concerned, may also supply high security registration plate, including the third registration mark on old vehicles after placing the registration mark.

In other words, there are different options available to the state transport authorities and vehicle manufacturers to ensure implementation of these directions.

In case of old vehicles, it was agreed that Delhi and Haryana would submit a plan for implementation to fix HSRP and stickers considering the MoRTH notification dated 6.12.2018 allows it to get it done through OEMs/ dealers/ manufacturers.

Cont...3

**ENVIRONMENT POLLUTION (PREVENTION & CONTROL) AUTHORITY
for the National Capital Region**

-: 3 :-

Transport Department UP and Rajasthan would submit to EPCA their plans/proposals to ensure compliance with the notification.

Accordingly, it is requested that the above mentioned State Transport Departments shall take necessary action in light of EPCA's directives and report progress to EPCA and MoRTH.

With Regard,

Yours faithfully

**Dr. Bhure Lal,
Chairman, EPCA**

To:
Shri Pankaj Agarwal, IAS
Commissioner, Transport Department, Haryana
30 Bays Building,
2nd Floor, Sector 17C.
Chandigarh - 160017 Haryana

Copy to:
Shri Yudhvir Singh Malik, IAS
Secretary,
Ministry of Road Transport & Highways,
Transport Bhawan, 1, Parliament Street, New Delhi-110001



No. RT-11021/47/2014-MVL
 भारत सरकार
 Government of India
 सड़क परिवहन और राजमार्ग मंत्रालय
 Ministry of Road Transport and Highways
 (MVL Section)
 Transport Bhawan, 1, Parliament Street, New Delhi-110001

Dated the 26 June, 2019

To
 The Principal Secretaries/ Secretaries, Department of Transport
 The Transport Commissioners
 of NCT of Delhi, Haryana, Rajasthan and Uttar Pradesh.

Subject: Compliance of Hon'ble Supreme Court's order dated 13.08.2018 passed in the matter of W.P (C) No. 13029 of 1985, M.C. Mehta V/s Union of India.

Sir/Madam,

Please refer to this Ministry's letter of even number dated 1st October, 2018 regarding colour scheme of the background colour of the third number plate for adoption in the form of "self-destructive type" hologram based sticker for quick identification of the vehicles. The Hon'ble Supreme Court's order dated 13.08.2018 (copy enclosed) passed in the matter of W.P (C) No. 13029 of 1985, M.C. Mehta V/s Union of India had directed that:-

"The suggestion given by learned amicus curiae was to effect that colour stickers should be placed on the windshield of the vehicles to give an indication of the nature of fuel being used.

The suggestions given by learned amicus curiae is acceptable both to the learned Additional Solicitor General appearing on behalf of the Union of India as well as to learned counsel for SIAM.

It is agreed that a hologram based stickers of light blue colour should be used for petrol/CNG vehicles and a hologram based stickers of orange colour should be used for diesel vehicles. Of course, this would be applicable only for the NCR Region. The decision for stickers of light blue colour and orange colour should be implemented in the NCR Region by 2nd October, 2018 latest."

2. Further, Ministry vide G.S.R. 1162(E) dated 04.12. 2018 has mandated that the High Security Registration Plate including the third registration mark, wherever necessary, shall be supplied by the vehicle manufacturers along with all the vehicles manufactured on or after the 1st day of April, 2019 and their dealers will place a mark

of registration on such plates and affix them on the automobiles. It has been further provided that the dealers of the vehicle manufacturers may also affix such plates, supplied by the vehicle manufacturers, on old vehicles after placing the registration mark. Furthermore, Ministry vide S.O. 6052(E) 06.12.2018 has issued a notification regarding, amendment in Rule 50 of Central Motor Vehicles, 1989 and in the Motor Vehicles (New High Security Registration Plates) Order, 2001. This provides for the specification for affixation of HSRP and third registration mark on the new and existing vehicles.

3. It has been mandated that the background colour for the self-destructive type chromium based hologram sticker for the Diesel vehicles shall be Orange and it shall be Light Blue for the Petrol and CNG vehicles. For all other vehicles, the background shall be of grey colour.

4. In view of the directions of Hon'ble Supreme Court and notification issued by this Ministry, it is once again requested to ensure compliance of the above directions of Hon'ble Supreme Court and to ensure use colour coded stickers as mentioned above. A status report may be sent to this Ministry by 26th June, 2019.

Encls: As above.

Yours faithfully,



(Dr. Piyush Jain)
Director(MV)

Tele/Fax: 23714974

e-mail: director-morth@gov.in

Copy to:

The Principal Secretaries/Secretaries, UT Administration, Department of Transport of all States except NCT of Delhi, Haryana, Rajasthan and Uttar Pradesh for necessary action.

Minutes of the EPCA Meeting held under the Chairmanship of Shri Bhure Lal at 3:00 pm on 27.06.2019 in the office of Supreme Court Monitoring Committee, Core 6A, Third Floor, India Habitat Centre.

Agenda item: Implementation of stickers for identification of vehicles based on fuel, as directed by Hon'ble Supreme Court order dated August 13, 2018.

In attendance:

1. Dr. Bhure Lal, Chairman, EPCA
2. Ms. Sunita Narain, DG, CSE and Member EPCA
3. Sh. Umesh Kulshreshta, Professor, Jawahar Lal Nehru University (JNU) Member EPCA
4. Sh. Atanu Ganguli, Dy. Executive Director, Society of Indian Automobile Manufacturers (SIAM)
5. Ms. Dharkat R. Luikang, Under Secretary (MVL), Ministry of Road Transport and Highways
6. Sh. K. K. Dahiya, Special Commissioner, Transport Department, Govt. of NCT Delhi
7. Sh. S. S. Chanuhan, Deputy Commissioner, Transport Department, Govt. of NCT Delhi
8. Sh. Rajesh Kumar, MLO (ARU), Transport Department, Govt. of NCT Delhi
9. Sh. Arvind Kumar Pandey, Additional Transport Commissioner, Uttar Pradesh
10. Sh. Raj Kumar Rana, Regional Transport Authority, Transport Department, Haryana
11. Dr. Bhajan Lal Rollan, Regional Transport Officer (RTO), Transport Department Rajasthan
12. Sh. Sunil Srivastava, Assistant Commissioner of Police, Delhi Traffic Police

EPCA convened this meeting to review the progress on implementation of stickers and HSRP on vehicles in Delhi-NCR.

Representative of Transport Department, Haryana informed that the stickers and HSRP are being implemented for new private cars and existing commercial vehicles.

Rajasthan Transport Department representative informed that stickers and HSRP are being implemented for new vehicles. However, in case of existing vehicles, vendors of HSRP have gone to Court. EPCA informed that this matter can only be heard by specific bench of the Hon'ble Supreme Court as mentioned in the Court order dated 10.12.2018.

U.P. Transport Dept. representative informed that stickers and HSRP are being implemented for new vehicles. However, in case of existing vehicles the dealers of vehicle manufacturers are not responding to state Govt. request to affix stickers and HSRP on such vehicles, and, further MoRTH needs to fix the cost of HSRP and stickers for existing vehicles.

EPCA deliberated the various issues and following decisions were taken with concurrence of MoRTH and Transport Departments of NCR states:

1. Dealers of vehicle manufacturers shall affix stickers and HSRP, supplied by the vehicle manufacturers, for existing vehicles in Delhi-NCR. Cost for sticker may be kept as Rs 50/- whereas cost of both HSRP and sticker may be kept as Rs 250/-. These rates are recommended considering the current rates applicable in Delhi and that these are equitable. MoRTH shall issue necessary instructions to Transport Departments in this regard.
2. Transport Departments of NCR states to issue public notice that owners of existing vehicle shall go to the dealers of vehicle manufacturers and get the stickers and HSRP fixed on the vehicles. All existing private vehicle shall have stickers and HSRP by October 2019.



GOVERNMENT OF HARYANA / हरियाणा सरकार
TRANSPORT COMMISSIONER HARYANA, CHANDIGARH
परिवहन आयुक्त हरियाणा, चंडीगढ़

20

To

1. All ADCs-Cum-Secretaries,
Regional Transport Authorities,
In the State.
2. All SDOs (T/Chall)-cum-Registering Authorities (Motor Vehicles)
In the State.

Memo No. 54315-5441 /AT-1/ST-II
Dated: 31/10/18

Subject: Regarding affixation of HSRP on new/old Vehicle.


Kindly refer to this office memo no. 29437/AT-1/ST-II dated 16.05.2018 and no. 39500-39581/AT-1/ST-II dated 22.06.2018 on the above subject.

Pursuant to Hon'ble Supreme Court of India by the judgement dated 07.02.2012 in case no. 510/2005, the State Government had made the fitment of High Security Registration Plates (HSRP) mandatory as prescribed under rule 50 of Central Motor Vehicle Rules, 1989 on all new/old vehicles registered in the State. Transport Department after following due procedure had awarded contract to M/s Link Utsav registration Plates Pvt. Ltd, Delhi for affixation of HSRPs in the State of Haryana for a period of ten years (10 Year i.e. upto April, 2022).

This office has issued directions time and again to all the enforcement agencies to ensure affixation of HSRPs on all vehicles plying in the State. A public notice was also got published in the leading newspapers for making the public aware to get HSRPs affixed on their vehicles on or before 14.06.2018. It was further clarified in the public notice that if any vehicle was found plying without affixation of HSRP after the said date, the same will be challaned as per section 177 of the Motor Vehicle Act, 1988. Now it has come to the notice of the Department that many vehicle owners have not got HSRPs affixed on their vehicles.

You are accordingly directed to ensure that registration/fitness certificate should not be issued to new/old vehicle unless the HSRP by the authorized vendor has been affixed on the said vehicle. Checking of the vehicles should be made a regular feature and any vehicle, if found plying without affixation of HSRP be challaned under Section 177 of the Motor Vehicles Act, 1988 and rules made thereunder. A detailed report (vehicle wise) must be sent to this office every fortnight.

Strict compliance of the instructions must be made.


for Transport Commissioner,
Haryana, Chandigarh.

Endst. No.


/AT-I/ST-II

Dated

31/10/18

A copy of the above is forwarded to:-

- (i) All Deputy Commissioners in the State for information and strict necessary action as per above.
- (ii) PS/ACS (T) for kind information of W/Additional Chief Secretary to Government of Haryana, Transport Department.
- (iii) PS/Atdd. Principal Secretary to CM for kind information of W/Addl. Principal Secretary to CM.


for Transport Commissioner,
Haryana, Chandigarh.



GOVERNMENT OF HARYANA / हरियाणा सरकार
TRANSPORT COMMISSIONER, HARYANA, CHANDIGARH.
परिवहन आयुक्त, हरियाणा, चंडीगढ़।

66 (2)

To

1. All ADCs-Cum-Secretaries,
Regional Transport Authorities,
in NCR (namely Gurugram, Faridabad, Rohtak,
Sonipat, Panipat, Jhajjar, Nuh, Palwal, Rewari,
Bhiwani, Mahendergarh, Jind, Charkhi Dadri and Karnal districts).
2. All SDOs-(civil)- cum Registering Authorities(Motor Vehicles)
in NCR (namely Gurugram, Faridabad, Rohtak,
Sonipat, Panipat, Jhajjar, Nuh, Palwal, Rewari,
Bhiwani, Mahendergarh, Jind,Charkhi Dadri and Karnal Districts).

Memo No. 55503-584/AT-I/ST-II
Dated: 14-11-2018

Subject: Compliance with the Hon'ble Supreme Court order dated 13.08.2018 passed in the matter of W.P (C) No. 13029 of 1985, "M.C. Mehta versus Union of India and others".

Sir/ Madam,

Kindly refer to the Ministry of Road Transport and Highways, Government of India letter no RT-11021/47/2014-MVL, dated 01.10.2018(Copy enclosed) on the above subject.

In pursuance of the orders of the Hon'ble Supreme Court of India dated 07.02.2012 in CWP No. 510/2005, the State Government had introduced compulsory fitment of HSRPs as prescribed under rule 50 of Central Motor Vehicle Rules, 1989 on all new/ old vehicles registered in the State. Accordingly, Transport department had awarded a contract to M/s Link Utsav Registration Plates (P) Ltd. after following due procedure for affixation of HSRPs in the State of Haryana for a period of ten years (i.e upto April, 2022).

Now, in compliance with the directions dated 13.08.2018 passed by the Hon'ble Supreme Court of India in the matter titled, "M.C Mehta versus UOI & others" in WP(C) No. 13029/1985 & advisory issued by the Government of India, Ministry of Road Transport and Highways, New Delhi vide its letter No. RT-11021/47/2014-MVL dated 01.10.2018, the hologram based coloured stickers should be placed on the windshield of new vehicles registered in the districts of Haryana falling in the National Capital Region (NCR) to give an indication of the nature of fuel being used in the following manner:-

- i) A background of Light Blue colour for Petrol/CNG vehicle
- ii) A background of Orange colour for the diesel vehicle.
- iii) A background of Grey colour for all other vehicles.

Besides the above, the Ministry of Road Transport and Highways, Govt. of India, New Delhi has already notified a number plate with a green background for the Electric (battery operated) Vehicles. Accordingly, Rule 50 of the Central Motor Vehicles Rules, 1989 has been amended vide notification GSR 749 (E) dated



GOVERNMENT OF HARYANA / हरियाणा सरकार
TRANSPORT COMMISSIONER, HARYANA, CHANDIGARH.
परिवहन आयुक्त, हरियाणा, चंडीगढ़।

22

48

07.08.2018. Therefore, the requirement of putting up stickers will not be required in the case of electric (battery operated) vehicles.

Keeping in view the above, you are hereby directed to ensure that hologram based coloured stickers are placed on the windscreen of new vehicles registered in your respective jurisdiction at the time of affixation of HSRPs as per the orders of the Hon'ble Supreme Court of India. A public notice to make general public aware of these provisions is also being issued by this office.

Compliance of the aforementioned directions should be ensured in letter and spirit and a report thereof may be sent to this office within a fortnight positively.

Encls: As above


for Transport Commissioner,
Haryana, Chandigarh
14/11/18

Endst. No. 53585-590 AT-I/ST-II

Dated 14-11-2018

A copy of the above is forwarded to the following for information and necessary action as stated above:-

- i) Sh. Ram Raj Meena, Under Secretary to the Ministry of Road Transport and Highways, Government of India, Transport Bhawan, 1, Parliament Street, New Delhi-110001.
- ii) All ADCs-cum-Secretaries, Regional Transport Authorities, in the State (except of districts in the NCR).
- iii) All SDOs-(civil) - cum Registering Authorities(Motor Vehicles), in the State (except in NCR).
- iv) PS/ACS (T) for kind information of Additional Chief Secretary to Government of Haryana, Transport Department.
- v) Sh. Sanjay Sharma, Coordinator, NIC Haryana with the request to provide vehicle data regarding type of fuel used to the vendors i.e. M/s Link Utsav Registration Plates Pvt. Ltd.
- vi) M/s Link Utsav Registration Plates Pvt. Ltd, F-119, Mayapuri Industrial Area Phase -II, Mayapuri New Delhi-110064 with the direction to ensure necessary action w.r.t. fixation of hologram based coloured stickers on the windscreen of new vehicles as detailed above.


for Transport Commissioner,
Haryana, Chandigarh
14/11/18

26/11/2018

52/60
23



Transport Department

Office of Transport Commissioner, Haryana
30 Bays Building, 2nd Floor, Sec-17-B,
Chandigarh-160017

e-mail:- stcharyana@hry.nic.in, Website: www.haryanatransport.gov.in

Tel. Ph.: 0172-2784359, Fax: 0172-2700510

Public Notice

In compliance with the directions dated 13.08.2018 passed by the Hon'ble Supreme Court of India in the matter titled, "M.C. Mehta versus Union of India & others" in WP (C) No. 13029/1985 & advisory issued by the Ministry of Road Transport and Highways, Govt. of India, New Delhi vide letter No. RT-11021/47/2014-MVL dated 01.10.2018, the hologram based coloured stickers should be placed on the windshield of the vehicles to give an indication of nature of fuel being used in the following manner :-

- i. A background of Light Blue colour for petrol/CNG vehicles.
- ii. A background of Orange colour for the diesel vehicles
- iii. A background of Gray colour for all other vehicles.

In accordance with the above directions of the Hon'ble Supreme Court of India, the general public is hereby informed that hologram based coloured stickers shall be placed on windshield of vehicles (except two wheelers) at the time of affixation of HSRP on new vehicles registered on or after 02.10.2018 immediately.

-Sd-

Transport Commissioner, Haryana.



GOVERNMENT OF HARYANA / हरियाणा सरकार
TRANSPORT COMMISSIONER, HARYANA, CHANDIGARH
परिवहन आयुक्त, हरियाणा, चंडीगढ़

Annexure 6d.

24

To

M/s Link Utsav Registration Plates Pvt. Ltd.
F-119, Mayapuri Industrial Area, Phase-II,
Mayapuri, New Delhi-110064.

No. 61557 /AT-1/ST-II
Dated: 29-12-2018

Subject: Price to be charged from the vehicle owners on account of @10% increase as per terms & conditions of Concession Agreement signed between State of Haryana and M/s Link Utsav Registration Plates Pvt. Ltd. on 27.04.2012.

This is in continuation to this office memo no. 1998/AT-I/ST-II, dated 12.01.2016, vide which an increase of @10% on basic price was allowed as per clause 13.1.1 of the Concession Agreement dated 27.04.2012.

Now, the State Government has considered your request dated 26.04.2018 and has decided to allow you to charge the further revised rates of HSRP @10% increase on the basic price as per terms & conditions of said agreement.

In compliance of the above decision of the State Government, you are hereby allowed to charge the revised rates (the "price") from the vehicle owners for affixation of HSRP as per details given below:-

Category	HSRP Plate Size	Unit	HSRP Base Price as per agreement dated 27.04.2012	First Increase (@10%)	Current Rates as per letter dated 12.01.2016	Rates to be Increased on Base Price as per agreement (@10%)	Revised price to be charged w.e.f. 29.04.2018
1	500 x 120 mm	Pc	132.45	13.25	145.70	13.25	158.95
2	340 x 200 mm	Pc	99.20	9.92	109.12	9.92	119.04
3	200 x 100 mm	Pc	52.65	5.27	57.92	5.27	63.18
4	285 x 45 mm	Pc	38.00	3.80	41.80	3.80	45.60
5	3 rd Sticker	Pc	17.00	1.70	18.70	1.70	20.40
6	Snap Locks	Pair	4.60	0.46	5.06	0.46	5.52

It is further stated that the details of the reduction in the rates to bring them at par with Govt NCT, Delhi for affixation of HSRP on vehicles in Haryana vide order dated 21.11.2013 issued by the then Principal Secretary to Government of Haryana Transport Department are as under:-



25

GOVERNMENT OF HARYANA / हरियाणा सरकार
TRANSPORT COMMISSIONER, HARYANA, CHANDIGARH
परिवहन आयुक्त, हरियाणा, चंडीगढ़

Category	HSRP Plate Size	Unit	Base Price	First Increase (@10%)	Current Rates	Rates to be Increased @10% on Base Price	Revised price
1	500 x 120 mm	Pc	83.75	8.38	92.13	8.38	100.50
2	340 x 200 mm	Pc	89.75	8.98	98.73	8.98	107.70
3	200 x 100 mm	Pc	30.00	3.00	33.00	3.00	36.00
4	285 x 45 mm	Pc	26.00	2.60	28.60	2.60	31.20
5	3 rd Sticker	Pc	10.80	1.08	11.88	1.08	12.96

The vehicle wise revised rates of HSRP to be charged from the vehicle owners are as under:-

Sr. no	Description of vehicles	Category	Amount	GST @ 18%	Total
1.	Motor Cycles, Mopeds, Tractors + Snap Locks - (Plate size 285X45mm+200X100mm+snap lock)	(3+4+6)	114.30	20.57	134.87
2.	Scooter+ Snap Locks - (Plate size 200X100mm+200X100mm+snap lock)	(3+3+6)	131.88	23.74	155.62
3.	3 Wheelers and invalid carriages + 3 rd Sticker + Snap Locks - (Plate size 200X100mm+200X100mm+3 rd sticker+snap lock)	(3+3+5+6)	152.28	27.41	179.69
4.	Light Motor Vehicles/ Passenger Cars + 3 rd Sticker+ Snap Locks - (Plate size 500X120mm+500X120mm+3 rd sticker+snap lock)	(1+1+5+6)	343.82	61.89	405.71
5.	Light Motor Vehicles/ Passenger Cars (Class) + 3 rd Sticker+ Snap Locks - (Plate size 500X120mm+340X200mm+3 rd sticker+snap lock)	(1+2+5+6)	303.91	54.70	358.61
6.	Medium Commercial Vehicles/ Heavy Commercial Vehicles/ Trailer/ combination/others + 3 rd Sticker+ Snap Locks - (Plate size 340X200mm+340X200mm+3 rd sticker+snap lock)	(2+2+5+6)	264.00	47.52	311.52

Besides above, the charges for replacement of a defaced/damaged/ individual plate or item shall be charged after adding 20% premium over the base price adding GST(@18%) as per clause no. 13.1.1 of Concession agreement are as below:-

Sr. No.	Size Wise per Pc	Revised price to be charged w.e.f. 29.04.2018	+20% premium on individual plate/ item	Total	GST @18%	Total to be charged in case of replacement
1	500 x 120 mm	158.95	31.79	190.74	34.33	225.07
2	340 x 200 mm	119.04	23.80	142.84	25.71	168.55
3	200 x 100 mm	63.18	12.64	75.82	13.65	89.47
4	285 x 45 mm	45.60	07.92	53.52	09.63	63.15
5	3 rd Sticker	20.40	04.08	24.48	04.41	28.89
6	Snap Lock (Pair)	5.52	01.10	06.62	01.19	7.81

Office: 30 Bays Building, 2nd Floor, Sector 17-B, Chandigarh - 160017 (India)
Telephone: 91(0172)-2784359, 2701290, 2700541 Fax: 91(0172)2700514 e-mail: stcharyana@hry.nic.in website: haryanatransport.gov.in

कार्यालय: 30 खण्ड बिल्डिंग, दूसरा तल, सेक्टर 17 बी, चंडीगढ़-160017 (भारत)



GOVERNMENT OF HARYANA / हरियाणा सरकार
TRANSPORT COMMISSIONER, HARYANA, CHANDIGARH
परिवहन आयुक्त, हरियाणा, चंडीगढ़

In view of the above, the Concessionaire is further directed to charge the HSRP rates as per above from the vehicle owners and to deposit the royalty with the Department well in time and the difference amount (the difference between the rates as per agreement dated 27.04.2012 and order bearing no. 5505A/PA/PS (T)/2013, dated 21.11.2013) to be deposited in Escrow Account maintained in ICICI Bank, Sector-9D, Chandigarh as per the orders of the Hon'ble Punjab & Haryana High Court dated 24.01.2014 passed in FAO no. 6281 of 2013 continuously till the final decision in the objections to be filed before the Commercial Court against the Arbitral Award dated 27.11.2018 under Section 34 of the Arbitration and Conciliation Act, 1996(as amended).


for Transport Commissioner,
Haryana, Chandigarh. 27/11/2018

Endst no.

/AT-I/ST-II

Dated:

A copy of the above is forwarded to the following for information and necessary action:-

1. All Deputy Commissioners in the State.
2. All Secretary, Regional Transport Authorities in the State.
3. All Sub Divisional Officer (Civil)-cum-Registering Authorities in the State.
4. PS/ACS(T) for kind information of W/ASC(T)
5. PA/TC for kind information.
6. SAO (Acctt.) at HQ.
7. Junior Programmer at HQ.
8. The Manager, ICICI Bank, Sector-9, Chandigarh.


for Transport Commissioner,
Haryana, Chandigarh.

Dated: 19.09.2019

To,

The Transport Commissioner
Government of Haryana
30 Bays Building, 2nd Floor
Sector-17, Chandigarh

Sub: Status of affixed of hologram based Colour stickers vehicles registered in NCR districts of Haryana

Sir,

Please find enclosed herewith the status of affix of hologram based colour stickers vehicles registered in NCR districts of Haryana During the period from 14.11.2018 to 18.09.2019 as mentioned below:

District	Light Blue colour Stickers for Petrol/CNG Vehicles	Orange colour Stickers for Diesel Vehicles	Grey colour Stickers for All Other Vehicles	Total
Gurugram	63,880	46,769	3,422	114,071
Faridabad	22,575	16,528	1,209	40,313
Rohtak	6,290	4,606	337	11,233
Sonapat	7,203	5,273	386	12,862
Panipat	6,227	4,559	334	11,119
Jhajjar	6,651	4,870	356	11,877
Nuh	2,397	1,755	128	4,280
Palwal	3,979	2,913	213	7,106
Rewari	6,339	4,641	340	11,319
Bhiwani	5,245	3,840	281	9,366
Mahendergarh	2,749	2,013	147	4,909
Jind	3,361	2,460	180	6,001
Charkhi Dadri	289	212	15	516
Karnal	7,497	5,489	402	13,388
Grand Total	144,682	105,928	7,751	258,360

Kindly Acknowledge the receipt of same

Thanking You

M/s Link Utsav Registration Plates Pvt. Ltd.

Rakesh Kumar

प्रेषक,

परिवहन आयुक्त,
उत्तर प्रदेश।

सेवा में,

अध्यक्ष,
ई०पी०सी०ए०,
कोर-VI A, तृतीय तल,
इण्डिया हैबिटेड सेन्टर,
नई दिल्ली, 110003

हा0सि0/कं0से0

लखनऊ : दिनांक: 20 सितम्बर, 2019

महोदय,

दिनांक 19.09.2019 को महोदय की अध्यक्षता में एन०सी०आर० में वाहनों पर Colour coded stickers लगाने के सम्बन्ध में आयोजित बैठक में प्रदत्त निर्देशों के क्रम में अवगत कराना है कि संडक परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार की अधिसूचना संख्या-का. आ.6052(अ) दिनांक 06.12.2018 द्वारा निर्गत आदेशों के अन्तर्गत उत्तर प्रदेश में दिनांक 01.04.2019 के बाद निर्मित वाहनों पर वाहन निर्माता के डीलर के माध्यम से हाई सिक्वोरिटी रजिस्ट्रेशन प्लेट के साथ Colour coded stickers लगाये जा रहे हैं।

उक्त के अतिरिक्त दिनांक 01.04.2019 के पूर्व निर्मित वाहनों अर्थात् existing वाहनों पर वाहन निर्माता के अधिकृत डीलरों के माध्यम से ही Colour coded stickers के साथ हाई सिक्वोरिटी रजिस्ट्रेशन प्लेट लगाये जाने का प्रस्ताव शासन को प्रेषित किया गया है।

अतः शासन स्तर से आदेश प्राप्त होने के पश्चात् अग्रिम कार्यवाही की जायेगी।

भवदीय,

(ए० के० पाण्डेय),

अपर परिवहन आयुक्त (राजस्व),
उत्तर प्रदेश।

प्रेषक,

परिवहन आयुक्त,
उत्तर प्रदेश।

सेवा में,

अध्यक्ष,
ई०पी०सी०ए०,
कोर-VI A, तृतीय तल,
इण्डिया हैबिटेड सेन्टर,
नई दिल्ली, 110003

हा0सि0/कं0से0

लखनऊ : दिनांक: 20 सितम्बर, 2019

महोदय,

दिनांक 19.09.2019 को महोदय की अध्यक्षता में एन०सी०आर० में वाहनों पर Colour coded stickers लगाने के सम्बन्ध में आयोजित बैठक में प्रदत्त निर्देशों के क्रम में अवगत कराना है कि संडक परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार की अधिसूचना संख्या-का. आ.6052(अ), दिनांक 06.12.2018 द्वारा निर्गत आदेशों के अन्तर्गत उत्तर प्रदेश में दिनांक 01.04.2019 के बाद निर्मित वाहनों पर वाहन निर्माता के डीलर के माध्यम से हाई सिक्वोरिटी रजिस्ट्रेशन प्लेट के साथ Colour coded stickers लगाये जा रहे हैं।

उक्त के अतिरिक्त दिनांक 01.04.2019 के पूर्व निर्मित वाहनों अर्थात् existing वाहनों पर वाहन निर्माता के अधिकृत डीलरों के माध्यम से ही Colour coded stickers के साथ हाई सिक्वोरिटी रजिस्ट्रेशन प्लेट लगाये जाने का प्रस्ताव शासन को प्रेषित किया गया है।

अतः शासन स्तर से आदेश प्राप्त होने के पश्चात् अग्रिम कार्यवाही की जायेगी।

भवदीय,

(ए० के० पाण्डेय),
अपर परिवहन आयुक्त (राजस्व),
उत्तर प्रदेश।

**TRANSPORT DEPARTMENT, GNCT OF DELHI
5/9 UNDER HILL ROAD: DELHI-110054.**

Sub: Plan for implementation of hologram based colours stickers on motor vehicles.

1. In compliance of directions dated 13.08.2018 of the Hon'ble Supreme Court of India in the matter titled - M.C. Mehta Vs UOI & Ors in WP (C) No.13029/1985 & advisory issued by Under Secretary to Government of India, Ministry of Road Transport & Highways vide letter No.RT-11021/47/2014-MVL dated 01.10.2018, a public notice was issued on 03.10.2018 (Copy enclosed for ready reference) in the following manner:-

The hologram based colours stickers should be placed on the windshield of the vehicles to give an indication of the nature of fuel being used in the following manner:-

- i. A background of Light Blue colour for Petrol / CNG vehicles
 - ii. A background of Orange colour for the diesel vehicles.
 - iii. A background of Gray colour for all other vehicles
2. The vendor entrusted with this work has affixed around 78,000 colour coded stickers since October, 2018 to till date.
3. Now, notification issued by Ministry of Road Transport & Highways vide S.O.6052(E) dated 06.12.2018, and
- (a) It was decided that from 01.04.2019 the type approved High Security Registration Plates including the third registration mark (hologram based colour sticker), shall be supplied by the vehicle manufacturers to their dealers, who shall place a mark of registration on such plates and affix them on the automobiles.
 - (b) A manufacturer of the motor vehicles shall ensure that the requisite infrastructure required for placing the mark of registration on the security licence plates and printing the third registration plate are available with their dealers.
 - (c) The cost of high security registration plate and its affixture on the vehicle after placing the mark of registration shall be included in the price of the new vehicle and no additional or itemised cost shall be charged from the vehicle purchaser by the dealer for the same. (Copy of the notification is enclosed herewith for ready reference)
4. The Transport Department had issued a termination notice to the existing vendor namely - M/s Rosemerta HSRP Ventures Pvt Ltd and process was initiated for appointment of new vendor simultaneously.
5. However, M/s Rosemerta HSRP Ventures Pvt Ltd obtained a stay from the Arbitrator, the award of which is awaited.

6. Meanwhile, the new notification of Ministry of Road Transport & Highways (MoRTH) has been issued and the work of HSRP of new vehicles will be taken up by the manufacturers. The Transport Department will float fresh tender which will mainly cater to requirement of existing vehicles only.

7. Once the decision of Arbitrator is received, process to finalize selection of fresh vendor shall be completed.



DY. COMMISSIONER (OPERATIONS)

U.O. No. DC/OPS/1321/2018/412

Dated: January 29, 2019

Dy. Commissioner (PCD)

**TRANSPORT DEPARTMENT, GOVT. OF NCT OF DELHI
5/9 UNDER HILL ROAD, DELHI-110 054.**

No.DC/OPS/TPT/1321/2018/ 55640 Dated: September 23, 2019

To

Joint Secretary to the Govt. of India,
Ministry of Transport and Highways,
(MVL Section),
Transport Bhawan, 1 Parliament Street,
New Delhi-01.
(jspb-morth@nic.in)

Sub: Implementation of affixation of High Security Registration Plates (HSRP) on old vehicles alongwith Hologram based color stickers on the vehicles as per Fuel for quick identification.

Sir,

Kindly refer to this office letter of even number dated 24.07.2019 on the above mentioned subject and its subsequent reminder dated 23.08.2019 vide which it was requested to consider amendment in GSR/CMVR to the effect i.e. substitution of the words 'dealer may', the words 'dealers shall' and also fix a reasonable maximum rate for HSRP and colour stickers to be charged by the dealers on old vehicles, for timely implementation of notification of MoRTH/EPCA regarding affixation of colour stickers.

In this connection, I am directed to enclose herewith copy of minutes of meeting held on 27.06.2019 in the office of Supreme Court Monitoring Committee (EPCA) regarding implementation of hologram based colour stickers in which it has been decided that :-

"EPCA deliberated the various issues and following decisions were taken with concurrence of MoRTH and Transport Departments of NCR states:-

1. *Dealers of vehicle manufacturers shall affix stickers and HSRP supplied by the vehicle manufacturers, for existing vehicles in Delhi-NCR. Cost for sticker may be kept as Rs.50/- whereas cost of both HSRP and sticker may be kept as Rs.250/- These rates are recommended considering the current rates applicable in Delhi and that these are equitable. MoRTH shall issue necessary instructions to Transport Department in this regard.*

Contd/...

2. Transport Departments of NCR states to issue public notice that owners of existing vehicle shall go to the dealers of vehicle manufacturers and get the stickers and HDRP fixed on the vehicles. All existing private vehicle shall have stickers and HSRP by October, 2019.

It is to say that Delhi faces acute problem of pollution in winters due to various factors and all possible steps need to be taken by this department to address this problem.

You are, therefore, requested to take necessary action for amendments in Rule 50 of CMVR/ GSR and also for fixation of maximum cost of HSRP and hologram based colour stickers by the dealers of vehicle manufacturers as recommended by EPCA.

Accordingly, necessary directions in this regard be issued at the earliest.

Yours faithfully,


(JYOTI SETH)
DY. COMMISSIONER (OPERATIONS)

Encl: As above.

No.DC/OPS/TPT/1321/2018/5564 Dated: September 03, 2019

Copy forwarded for information to the Chairman, Environment Pollution (Prevention & Control) Authority (EPCA), Core VIA, 3rd Floor, India Habitat Centre, Lodhi Road, New Delhi-110 003 for information.


(JYOTI SETH)
DY. COMMISSIONER (OPERATIONS)

List of participants who attended the EPCA meeting held on September 19, 2019 to discuss the status of implementation of colour coded stickers

1. Dr. Bhure Lal, Chairman, EPCA
2. Ms. Sunita Narain, Member, EPCA
3. Prof. Umesh Kulshrestha, Member, EPCA
4. Sh. Abhay Damle, Joint Secretary, MORTH
5. Sh. S S Chauhan, Deputy Secretary, Transport Department, Delhi
6. Sh. Prashant K Banerjee, ED, SIAM
7. Sh. A. K. Pandey, Addl. Transport Commissioner , UP
8. Dr. Bhajan Lal Rollan, Jt. Transport Commissioner, Rajasthan
9. Sh. Raj Kumar Rana, Assistant Regional Transport Officer, Faridabad, Haryana
10. Sh. Manoj Kumar, Sub Inspector, RTA office, Faridabad, Haryana
11. Sh. A M Sharma, AE (DJB)
12. Sh. Arun Kumar, East Delhi Municipal Corporation